


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)**

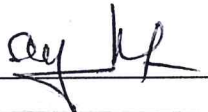
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.262 /9/HDB/2017
NAME OF THE COMPANY	APITCO Limited
NAME OF THE PETITIONER(S)	Madhumitha Software Services
NAME OF THE RESPONDENT(S)	APITCO Limited
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DR. S.V. RAMA KRISHNA	Adv.	Sudhakarini@gmail.com 9848403691	

Counsel for Respondent(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.K. SAJITH	Adv.	99 08011 277	

ORDER

Heard Dr. S.V. Ramakrishna, Ld. Counsel for the Petitioner and Shri v.K. Sajith, Ld. Counsel for the Respondent.

The Ld. Counsel for the Petitioner has not supported his right over the property / tenancy rights for giving on lease to the Corporate Debtor. Therefore, the Bench prima facie is not satisfied for filing the petition under Section 9 of the IBC. After lot of discussions, the Ld. Counsel for the Petitioner has undertaken to submit the written submissions to support his right to file the case under Section 9 of the IBC along with supporting documents and requested time. The Ld. Counsel for the Petitioner is given last and final opportunity and Shri V.K. Sajith, Ld. Counsel for the Respondent has also undertaken to file his counter positively today. Post the matter on 31.01.2018 for final hearing. It is made clear that no further adjournment will be granted to any party on any of the pretext.


Member (T)


Member (J)